

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33087/2014

(Arising out of impugned final judgment and order dated 29-05-2014 in WP No. 3423/2004 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MAHESH CHANDRA MISHRA

Petitioner(s)

VERSUS

LUCKNOW PRODUCERS COOPERATIVE MILK UNION LTD.

Respondent(s)

WITH

S.L.P.(C)...CC No. 2197/2016 (XI)

Date : 24-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Manoj Swarup, Adv.
 Ms. Lalita Kohli, Adv.
 Mr. Abhishek Swarup, Adv.
 For M/S. Manoj Swarup And Co.

For Respondent(s) Mr. Sandiv Kalia, Adv.
 Ms. Reena Rao, adv.
 Mr. Nand Ram, Adv
 Dr. Sushil Balwada, AOR

UPON hearing the counsel the Court made the following

O R D E R

Exemption from filing O.T. is granted.

Delay condoned.

Leave granted.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER